

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 32 of 2011
and IA-49 of 2011 and 90 of 2011**

Dated: 30th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

Tata Power Company Limited

.... Appellant (s)

Versus

M.E.R.C. & Ors.

...Respondent(s)

Counsel for the Appellant (s): Mr. Jaideep Gupta, Senior Advocate, Mrs. Nandini G., Mr. Sakya Choudhary, Mr. Abhishek Roy, Mr. Jai Dehadrai and Ms. Mandakini.

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R-1, Mr. Hasan Murtaza for R-4, Mr. Gopal Jain for R-7, Mr. B.H. Gayrathi for R-2, Mr. M.Y. Deshmukh with Mr. Ashish Alasparkar, and Mr. Shrikant R. Deshmukh for R-2 & R-6

ORDER

We have heard the learned counsel for the parties. The learned counsel for the parties are directed to file their respective written submissions on or before 12th December, 2011 after serving copy on the other side.

Post the matter on **13th December, 2011 at 2.30 p.m.**

**(P.S.Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

Ak/j